

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4213

ANSWERED ON:03.08.2009

LEGISLATION TO REGULATE ADMISSION FEE IN UNAIDED HIGHER EDUCATION

Biju Shri P. K.;Singh Shri Uday Pratap

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to introduce a legislation to regulate admission and fee structure of unaided/self financed/private higher educational institutions including Private Universities functioning in the country;
- (b) if so, the details thereof;
- (c) the time by which it is likely to be introduced and implemented;
- (d) the number of complaints received by the Government/University Grants Commission (UGC) about malpractices in admission and fee structure of private universities; and
- (e) the action taken by the Government/ University Grants Commission to curb such malpractices?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

- (a) to (c): The University Grants Commission regulation for admission and fee structure in institutions deemed to be universities is presently under consideration of the Government.
- (d) & (e): According to the University Grants Commission (UGC), complaints are received by the Commission that some of the private universities do not refund the fee to the students, who opt out of the institution after taking admission, and also do not return their original certificates. The Commission has issued a public notice followed by a letter to all universities to refund the fee and return the original documents of the students in such cases. A legislative proposal to prohibit unfair practices in technical education, medical education and universities is under consideration of the Government.